

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1754 of 2018
IN
DFR NO. 2986 OF 2018

Dated: 25th January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr.

...Appellant(s)

Vs.

**Delhi Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A.Ranganadhan
Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Naveen Hegde for Mr. Nikhil
Nayya for R-1

ORDER

IA No. 1754 OF 2018

(Appln. for condonation of delay in filing the Appeal)

For the reasons set out in the application, delay of 18 days in filing the appeal is condoned. Application is disposed of.

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Registry is directed to number the appeal.

Issue notice to the Respondents returnable on 08.04.2019. Mr. Naveen Hegde takes notice on behalf of Respondent No.1. He undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks six weeks time to file reply to the Appeal.

List the matter on **08.04.2019**. In the meantime, learned counsel for the respondents may file reply on or before 25.02.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.03.2019 with advance copy to the other side.

List the matter on **08.04.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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